

NAHAR CAPITAL AND FINANCIAL SERVICES LIMITED

Registered Office: 375, Industrial Area- "A", Ludhiana- 141 003

This Corrigendum is being issued by Sobhagya Capital Options Limited ("Manager to the Offer") for and on behalf of Oswal Woollen Mills Limited (the "Acquirer") having its Registered Office at G.T. Road, Sherpur, Ludhiana- 141003 and is with reference to the Public Announcement dated Saturday, February 13, 2010 ("PA") to the shareholders of Nahar Capital and Financial Services Limited (the "Target") to acquire upto 20,41,813 fully paid up equity shares of Rs. 5/- each of the Target ("Share") representing 12.19% of the total paid-up equity share capital of the Target as on Saturday, February 13, 2010, pursuant to and in compliance with Regulation 11(2A) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations").

The Shareholders of the Target may please note that the "Schedule of Major Activities Relating to the Offer" has been changed and shall be read as under:

SCHEDULE OF MAJOR ACTIVITIES RELATING TO THE OFFER

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Public Announcement ("PA") Date	February 13, 2010	Saturday	February 13, 2010	Saturday
Specified Date(1)	March 01, 2010	Monday	March 01, 2010	Monday
Last date for a competitive bid (if any)	March 06, 2010	Saturday	March 06, 2010	Saturday
Last Date by which individual Letter of Offer will be dispatched to the shareholders	March 30, 2010	Tuesday	April 24, 2010	Saturday
Offer Opening Date	April 09, 2010	Friday	April 28, 2010	Wednesday
Last date for revising the Offer Price	April 19, 2010	Monday	May 06, 2010	Thursday
Last date for withdrawal of acceptances by the shareholders	April 23, 2010	Friday	May 12, 2010	Wednesday
Offer Closing Date	April 28, 2010	Wednesday	May 17, 2010	Monday
Last date of communicating the rejection/acceptance and payment of consideration for accepted tenders	May 13, 2010	Thursday	May 31, 2010	Monday

(1) Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent and all owners (registered or unregistered) of the Shares are eligible to participate in the Offer anytime before the Closure of the Offer.

The above dates where ever it appeared in the PA to be read accordingly.

All other terms and conditions of the offer as set forth in the PA are unchanged.

The Board of Directors of the Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of Acquirer under the Regulations.

This Corrigendum will also be available on the SEBI website at www.sebi.gov.in

Issued by the Manager to the Offer on Behalf of the Acquirer

LEAD MANAGER TO THE ISSUE

SOBHAGYA
CAPITAL OPTIONS LTD.

SOBHAGYA CAPITAL OPTIONS LIMITED

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Place: New Delhi

Dated: April 21, 2010